

**Verification of Membership of trade unions of port and dock workers of Major ports**

1287. SHRI M. S. GURUPADA-SWAMY: Will the Minister of LABOUR be pleased to state:

(a) whether verification of membership of trade unions for the year 1986 of port and dock workers in the ten major Ports was carried out;

(b) if so, for what purpose;

(c) what are the details of the verification membership of each of the trade unions and the names of the All India Federation to which it is affiliated and the concerned port;

(d) the details of the method used for the verification;

(e) whether the method was adopted after consulting the unions;

(f) whether any Federation or Union has raised objection on the verified membership; and

(g) if so, what action has been taken by the Chief Labour Commissioner on these objections?

THE MINISTER OF LABOUR (SHRI BINDESHWARI DUBEY): (a) and (b) Yes, Sir. The verification of membership of the Unions of Port and Dock Workers in major ports is conducted biennially for the purpose of giving representation to labour on the Port Trust Boards, Dock Labour Boards, Dock Workers' Advisory Committees, National Harbour Board etc. The verification of membership as on 31-12-1986 has been completed in respect of 9 out of 10 major ports.

(c) A statement indicating the verified membership of each of the unions in the nine major ports is enclosed [See Appendix CXLVII. Annexure No. 53]. The results of verification in the case of the Calcutta Port are awaited.

(d) and (e) The method adopted for the purpose of verification of the membership of Port and Dock Unions is based

on the procedure for general verification of membership of Central Trade Union Organisations laid down by the 16th Session of the Indian Labour Conference held in May, 1958 and modified from time to time in consultation with the Central Trade Union Organisations. In the case of Ports and Docks, the general verification procedure stands modified to the extent that physical verification is done 100 per cent instead of 10 per cent and spot verification to the extent of 10 per cent instead of 2 to 5 per cent. In the current verification undertaken with 31-12-1986 as the date of reckoning, in terms of a direction from the Andhra Pradesh High Court on a Writ Petition filed by the Port and Dock Employees Association, Vishakhapatnam given on 27-6-1986, a provision was incorporated into the procedure for verification to obtain a written declaration from each of the workers spot verified as to the name of the Union to which he belonged. In the interest of uniformity, this procedure was extended to all the Major Ports with the exception of Calcutta where it was found not feasible.

(f) and (g) A representation has been received objecting to the inclusion of members who are not port and dock workers in the verified membership of a Union. The membership of this category of workers is not taken into account for the purpose of giving representation to labour in the Port Trust Boards etc.

**Prime Minister's talk with Farm Experts**

1288. SHRI SURESH PACHOURI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that during the month of May 1988 Prime Minister had a number of talks with the farm experts;

(b) if so, the details thereof; and whether any measures to facilitate the spread of green revolution were also suggested in new areas; and

(c) if so, the decisions arrived at and whether any time bound policy has been prepared in respect of agriculture in the country and if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAMLAL YADAV): (a) and (b) The Prime Minister met some experts informally. Some suggestions for increasing agricultural production were made by them.

(c) Government attaches the highest importance to agricultural production. Special thrust programmes for increasing the production of foodgrains oilseeds and pulses have already been introduced.

#### **Crop Insurance scheme for all crops and farmers**

1289. SHRI SHANKER SINH YAGHELA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any demands have been made to make the Crop Insurance Scheme applicable to all crops, to non-loanee farmers also and claim assessment on the basis of the smallest unit;

(b) if so, the action taken by Government thereon; and

(c) what is the Central share in the payment of claims to the farmers for the loss of crops under the Scheme?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): (a) Yes, Sir.

(b) The demands for extending the coverage of crop insurance to all crops and to non-loanee farmers have been examined by the Government. However, it has not been considered feasible to accept these demands. As regards the demand for claim assessment on the basis of the smallest unit, the implementing State Governments have the option to implement the scheme even at village level provided requisite yield data at that level for each of the insured crop are available and it is possible for State Governments to conduct the minimum number of crop cutting experiments in each of such notified village.

(c) The Central share in the payment of claims is two-third of the total claim.

#### **Requirements of drinking water at Delhi**

1290. PROF. C. LAKSHMANNA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) what are the steps being taken to meet the water needs of the citizens of the metropolis in view of the acute water shortage in Delhi; and

(b) what are the plans formulated to meet water requirements of the coming decade in view of the fast development of Delhi into Megacity?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b) The assessed requirement of water of Delhi at present is over 472 mgd and the present production of water is 409 mgd which is short by 63 mgd. Upto 2001 A.D. the requirement of water for Delhi has been projected as under:—

Year	Requirement
1990	592 mgd.
1995	702 mgd.
2001	1024 mgd.

The following works of immediate nature for augmenting Delhi Water Supply have been taken in hand:—

(i) Construction of 3 ranney wells in Alipur area to yield 12 mgd of water. One ranney well in Mayur Vihar is nearing completion. Its yield is expected to be 3 mgd.

(ii) Action has also been taken to construct 5 additional ranney wells in the basin of the Yamuna river. These 5 additional ranney wells will yield about 20 mgd of water.

(iii) Construction of 40 mgd water treatment plant at Wazirabad.

(iv) Construction of 12 mgd water Treatment Plant at Okhla.

In total, these will yield more than 70 mgd of additional water.